

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI**

**APPLICATION NO. 42 OF 2019**

Dr. B. Ratan Reddy

... Applicant

Versus

G. Jeevith Reddy  
& others

... Respondents

**INDEX TO REPLY & ANNEXURES FILED BY RESPONDENTS 1 & 2**

Date	Description	Annexure	Page No.
23.04.2021	Reply filed by Respondents 1 & 2 along with response to Joint Committee reports dated 26.02.2020 & 07.08.2020		1. 6
19.02.2020	Letter submitted by Applicant to RDO, Medchal	A-1	7
21.07.2020	Demand Notice issued by Asst. Director of Mines & Geology	A-2	8-9.
05.11.2020	Letter submitted by R-1 to TSSPDCL, Medchal for change of electricity connection	A-3	10
12.11.2020	Revision Petition filed by R-1	A-4	11. 21
24.11.2020	Approval granted by TSSPDCL	A-5	22
	Integrated Land Records Management System - Extract for Prohibited lands - S.No.694, Devar Yamjal Village	A-6	23. 45.

The documents included in the typed set are attested to be true copies

Date: 23.04.2021

Place: Chennai.

FILED BY: V.SUTHAKAR & K.S.VISWANATHAN

Counsel for Respondent Nos.1 & 2

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI**

(1)

**APPLICATION NO. 42 OF 2019**

Dr. B. Ratan Reddy

... Applicant

Versus

G. Jeevith Reddy  
& others

... Respondents

**REPLY FILED BY RESPONDENTS 1 & 2 ALONG WITH RESPONSE TO  
THE JOINT COMMITTEE REPORTS DATED 26.02.2020 AND  
07.08.2020**

The Respondents above named respectfully submit as follows:-

1. The Applicant has filed the above application seeking for initiation of action to close the mining and crushing operations of the Respondents 1 & 2.

2. At the outset it is submitted that the Application is motivated and frivolous and liable to be dismissed.

3. The Applicant is not a resident of the Village Muniradad and has no personal knowledge about the operation of the Unit by the Respondents. The Applicant has come up with imaginary allegations only with a view to extort money from the Respondents. It is pertinent to state that even after the present case namely O.A.No.42/2019 has been filed and after due inspection by the RDO, the Applicant has appeared before the RDO and had submitted a letter dated 19.02.2020 stating that

*Jeevith Reddy* *P. Jeevith Reddy*

he is satisfied with the compliance with the regulations made by the Respondents. Even after furnishing a letter as stated above to the RDO, Medchal District, the Applicant is unnecessarily prosecuting this case merely to harass the Respondents.

4. It is submitted that as stated in the first Joint Committee Report dated 26.02.2020 the Respondents have been operating Stone Crusher and Quarry since the year 1989 at S.No. 40 & 41 Muneerabad Village, Medchal (M) Medchal - Malkagiri District pursuant to a quarry lease granted over an extent of 5 acres in S.No. 40 by the Deputy Director of Mines and Geology Hyderabad by proceedings dated 04.04.2008 for a period of 10 years. The quarry lease was also executed on 10.04.2008 by the Assistant Director of Mines and Geology, Hyderabad. The lease was valid till 09.04.2018.

5. After this period, the 1st Respondent made a representation to the authorities to issue permit for 5 years for excavation of rocky stone in their patta land in S.No.40, Muneerabad Village so as to level up the area to make it viable for further development. It is submitted that permission was also accorded by the Director of Mines and Geology on 26.02.2018 subject to further permission from Director General of Mining safety, Hyderabad Region for a period of 5 years by proceedings dated 24.09.2018. Thus, the Respondents were permitted to operate the quarry for the above purpose following the mine safety norms and temporary permits were issued after due payment and receipt of seigniorage fee and

*Quarry P. Muneer*

other statutory payments. It is to be noted that previously the 1st Respondent had a quarry lease for the period 08.08.1989 to 07.08.1994 which was renewed for a period of 15 years and again from 08.08.1994 to 07.08.2009 another quarry lease had also been granted to an extent of 3 acres for the period from 15.03.2000 to 14.03.2005.

6. The stone crusher of the Respondents which falls under the orange category is located at a distance at 250 mts from outer ring road. In the mean time, Pollution Control Board issued certain orders to the crusher unit which was later revoked temporarily after compliance of conditions. Finally, the board has issued permanent revocation of the closure order to the unit by order dated 19.05.2018 along with certain conditions including furnishing a fresh bank guarantee to the tune of Rs. 1 lakh.

7. It is submitted that since the Environment Clearance is yet to be obtained, the Respondents 1 & 2 have stopped all quarry operations and even during the inspection after the orders of this Tribunal, it was found that the quarry was not in operation. The Joint Committee has also observed in its report that the earlier bank guarantee furnished by the Respondents has been forfeited and fresh guarantee of Rs. 1 lakh has also been collected for future compliance of board directions. It is also observed by the committee that there is no encroachment of quarry into the land of the applicant as alleged in the present OA. The Respondents 1 & 2 undertake to comply with all the

*Sumit* *P. N. Singh*

recommendations of the inspection team before the operation of the quarry.

8. It is submitted that pursuant to the orders passed by Hon'ble Tribunal dated 21.05.2020, the Joint Committee has once again inspected the quarry and crusher belonging to the Respondents 1 & 2. It is observed in the report that the Respondents 1 & 2 have already applied for Environmental Clearance for Mining of Minerals under non coal mining category on 13.04.2018. It is also observed that the CFO issued by the Board to the stone crusher unit was up to 31.03.2020 and the same is yet to be removed.

9. The Joint Committee has further gone into the issue of imposition of Environmental Compensation and after due enquiry, has imposed a compensation of Rs.71,60,000/- on the Respondents 1 & 2 by adopting the CPCB guidelines. Although the Respondents herein have reservations about the manner and method of calculations employed by the Committee in arriving at the aforesaid compensation amount, they have been advised to make the payment in order to give a complete quietus to the issue and also in order to show their bona fides in respect of compliance of all statutory rules and regulations. The Respondents only pray that they may be permitted to pay the compensation amount fixed in a few installments instead of in one lump sum as they have no running business.

 P. Manoj

10. Further, the committee has also proceeded to make observations with regard to the fact that the Mining and Geology Department has initiated action and imposed penalty on the Respondents for excavation and transportation of mine and minerals. It is submitted that in respect of the said demand, the Respondents 1 & 2 herein have already filed a Revision Petition before the Principal Secretary, Industries and Commerce Department, Government of Telangana on 20.11.2020 and the same is pending. Therefore, the issue relating to the payment of the amount claimed by Mining Department as referred to in the Joint Committee Report is pending and being adjudicated before the appropriate Revisional Authority constituted by the Government under the relevant provisions of the statute.

11. The Respondents 1 & 2 herein submit that they have already requested the Assistant Divisional Engineer (TSSPDCL) Medchal Division, for disconnection of electricity, viz, HT Line and convert the same to LT line and the same has also been approved by the concerned authority for disconnection. Therefore, in the absence of HT electricity connection, there is no question of operating the quarry or crusher illegally.

12. It is very important to mention that the Applicant himself is a land grabber and he is presently in occupation of lands in S.No. 694 Devara Yamzal Village, which belongs to the Endowment Department of the Government of Telangana. The Revenue Portal of the Government itself shows that the aforesaid S.No.694 is a prohibited land as notified by the

 P. Sivay

Government at Telangana. Therefore, the applicant with such questionable character has mustered the courage to file the present application with false and frivolous allegations against the respondents purely for personal gain.

13. It is submitted that while the Respondents are duty bound to follow all statutory rules and regulations and the directions of this Hon'ble Tribunal, it is not open to the Applicant to continue to make allegations against the Respondent when he himself as an encroacher and a trespasser and a land grabber the land grabber has constructed go downs in the prohibited lands endangering the environment.

14. Therefore, it is submitted that the application is totally devoid of merits and therefore liable to be dismissed.

*Attended by me*

*Handy*

*APC/123/1997*

Cell: 98480 89670

**C. HANUMANTH REDDY**

MA LL.B., PGD.P.M.I.R.

ADVOCATE

Flat No:105, Shree Venkatasai Estate,

Beside Police Station, MEDCHAL, R.R. Dist. - 501401.

VERIFICATION

*G. Jeevith Reddy*  
*P. Sidha Reddy*  
*Respondent nos 1 & 2*

We, (1) G. Jeevith Reddy, S/o. Guduru Dharma Reddy, aged about 67 years, and (2) Sidha Reddy, S/o. Patturi Shankar Reddy, aged about 44 years, do hereby affirm and state that what is stated above are true to the best of our knowledge and belief.

*G. Jeevith Reddy*  
*P. Sidha Reddy*

RESPONDENT NOS. 1 & 2



(4)

(4)

8

BYRPAD

GOVERNMENT OF ANDHRA PRADESH  
OFFICE OF THE ASST. DIRECTOR OF MINES & GEOLOGY::

MEDCHAL-MALKAJGIRI DISTRICT

DEMAND NOTICE No.908/S/2008

Dt:21-07-2020

Sub: **Mines & Quarries**—O.A.No.42 of 2019 filed by Dr. Ratan Reddy ,R/o. Devara Yamjal Shameerpet Mandal, Thumukunta Municipality, Medchal District in NGT ,Chennai against Un-authorized blasting and crushing operations carried by out by Vs G. Jeevith Reddy & Ors—Survey & Inspection conducted- Show Cause Notice issued—Not Produced documentary evidence—Demand Notice issued —Regarding

Ref: 1.O.A.No.42 of 2019 filed by Dr. Ratan Reddy ,R/o. Devara Yamjal Shameerpet Mandal,Thumukunta Municipality, Medchal District in NGT ,Chennai  
2. Memo.No.511298/R2-1/2019,Date:17.01.2020 from the Director of Mines & Geology, Hyderabad.  
3. Honorable NGT interim order Dt:21.05.2020 in O.A.No.42 of 2019.  
4. Survey & Inspection reports Dt:18.06.2020 .  
5. This office Show Cause Notice No. 908/S/2008, Dt: 14 -07-2020.  
6. Lr. Dt: 18.07.2020 from Sri G. Jeevith Reddy.

\* \* \* \* \*

Adverting to the subject and references cited. In compliance to the orders issued by the NGT, Chennai in O.A.No.42 of 2019 filed by Dr. Ratan Reddy R/o. Devara Yamjal Shameerpet Mandal, Thumukunta Municipality, Medchal District on Un-authorized blasting and crushing operations carried by out by Vs G. Jeevith Reddy & Ors, this office technical staff conducted survey and inspection in co-ordination with the Empaneiled Agency M/s Rehoboth Surveys and issued show cause Notice under Rule 34(1) & 26(2) of T.S. Minor Mineral Concession Rules' 1966 as to why action should not be taken for realization of normal seigniorage fee Rs. 1,99,98,639/- in addition to penalty Rs. 12,19,17,165/- for differential quantity and un-authorized excavation and transportation of minor minerals vide reference 5<sup>th</sup> cited.

Through the reference 6<sup>th</sup> cited. Sri G. Jeevith Reddy has submitted reply and stated that due to Covid-19 Pandemic crisis, they have discussed over phone to their legal Advocate, and they did not got appointment and requested to extend the time period to reply to the Show Cause Notice till 30.08.2020. But, Sri G. Jeevith Reddy not produced any documentary evidence to this office. Therefore it construed that the he is not having any further substantial evidence to produce before the authorities towards payment of seigniorage fee for minor minerals excavated and transported. Hence, the Reply submitted by Sri G. Jeevith Reddy is not satisfactory.

Therefore, Sri G. Jeevith Reddy is liable for necessary action under Rule 26(2) & 34(1) of Telangana State Minor Mineral Concession Rules' 1966 for the quantities of minor minerals excavated, transported, procured and consumed. The details of normal seigniorage fee along with (5) and (10) times penalty are as given under:

Table-I:

Sl. No.	Total Quantity excavated as per DGPS/ETS Survey in lease area(In CBM.)	Obtained Quantity of Dispatch permits from Concerned ADM&G(In CBM.)	Remaining Quantity in (M3) excavated /Transported(In CBM.)	Rate of Seig. Fee(in Rs. )	Normal S.fee (In Rs).	(5) Times Penalty as per Rule 34(1)	Total to be realized(NS F+ Penalty) (in Rs.)
1	258903.6	50719	208184.6	75	15613845	78069225	93683070

Table-II:

Sl. No.	Total Quantity excavated as per DGPS/ETS Survey from outside the lease area	Rate of Seig. Fee (in Rs.)	Normal S. fee	(10) Times Penalty as per Rule 26 (2)	Total to be realized (NSF + Penalty) (in Rs.)
1	58463.92	75	4384794	43847940	48232734

The total amount to be realized as per Rule 34(1) and 26 (2) of TSMNC Rules, 1966 from Table-I & Table-II is as below:

Sl. No.	As per Rule	NSF	(5) times penalty	(10) times penalty	Total
1	34(1)	15613845	78069225		93683070
2	26(2)	4384794		43847940	48232734
	Total	19998639	78069225	43847940	141915804

In view of the above circumstances, Sri G. Jeevith Reddy is hereby directed to pay total amount of Rs. 14,19,15,804=00 under the following Head of Account towards evaded normal seigniorage fee together with five and ten times penalty under Rule 34(1) and 26 (2) of T.S. Minor Mineral Concession Rules' 1966. The original challan(s) shall reach to this office within (15) days from the date of receipt of this notice, failing which action will be initiated for recovery of the same under the provisions of Revenue Recovery Act without any further notice

**Head of Account:**

0853-Non Ferrous Mining and Metallurgical Industry.  
102-Mineral Concession Fee Rents and Royalties.  
81-Other Receipts.

ASST. DIRECTOR OF MINES & GEOLOGY (I/c.),  
MEDCHAL-MALKAJGIRI DISTRICT.

To  
Sri G. Jeevith Reddy, R/o.1-95/2/5,401,  
Durgam Cheruvu Road,  
Opp. Omics Groofs,  
Guttala Madhapur-Hyderabad.

Copy submitted to the Director of Mines & Geology for favour of information.  
Copy submitted to the Dy. Director of Mines & Geology, Hyderabad for favour of information.

(2)

10

# M/s. SAHITYA METALS

Sy. No. 40, Muneerabad Village, Medchal Mdl, Medchal Dist -501401.

Ref.

Date 05/02/2020

To  
Assistant Divisional Engineer (ADE)  
TSSPDCL MEDCHAL DIVISION  
MEDCHAL MALKAGIRI DISTRICT.

S/Gauge  
for n.a.p.  
*[Signature]*

Dear Sir,

SUB: Requirement of Decrease in power - Requested. 3/02  
REF: MCL2500 of SAHITYA METALS.

We M/s. SAHITYA METALS, Stone crushing unit from 2009 with sanctioned load of 100KVA. We have stopped the production, so unit has been closed.

In this circumstances please decrease our Electricity load from 100KVA to 25KVA for lightning purpose only.

Hence we request your selves to decrease power from 100KVA to 25KVA at the earliest we will surrender the transformer.

We will be abide by all terms and conditions laid down in this regards.

Thanking you.

Yours faithfully

*[Signature]*  
SAHITYA METALS

5 11  
-1-

BEFORE THE HON'BLE REVISIONAL AUTHORITY –  
MINISTER FOR MINES AND GEOLOGY  
GOVERNMENT OF TELANGANA : AT HYDERABAD.

REVISION NO. OF 2020

BETWEEN:

Sri G. Jeevith Reddy,  
S/o Dharma Reddy, age 67 years,  
# 1-95/2/5,401, Durgam Cheruvu Road,  
Opp. Omics Groofs, Guttala Madhapur  
Hyderabad

.. Petitioner

A N D

1. The Director of Mines and Geology  
Government of Telangana, Hyderabad
2. The Deputy Director of Mines and Geology  
Hyderabad
3. The Assistant Director of Mines & Geology,  
Medchal - Malkajgiri District

... Respondents

**REVISION FILED UNDER RULE 35-A OF TELANGANA STATE  
MINOR MINERAL CONCESSION RULES 1966 QUESTIONING THE  
DEMAND NOTICE NO.908/S/2008, DT.21-07-2020 OF ASSISTANT  
DIRECTOR OF MINES AND GEOLOGY, MEDCHAL**

1. It is submitted that petitioner is owner and possessor of Patta Land in Sy.Nos.40 and 41 over an extent of Acs.17.00 of Muneerabad Village, Medchal Mandal, Ranga Reddy District as the land consists of Mineral Stone & Metal, Petitioner had submitted application for grant of quarry lease, two quarry leases were granted as follows:

- (a) 04-04-2008 Quarry Lease granted for Stone & Metal over an extent of Acs.5.00 in Sy.No.40 of Muneerabad Village, Medchal Mandal, R.R. District.
- 10-04-2008 Lease Deed executed and work orders issued for 10 years, valid from 10-04-2008 to 09-04-2018

As the lease period is going to expire petitioner filed and renewal application and same is pending.

(b) 23-08-1994 Quarry Lease granted for Stone & Metal over an extent of Acs.2.00 in Sy.No.40 & 41 Part (Patta Land) of Muneerabad Village, Medchal Mandal, R.R. District.

03-10-1994 Lease Deed executed for 15 years, valid from 08-08-1994 to 07-08-2009

Lease expired, No renewal application is filed.

As Renewal Application is pending no quarrying was undertaken in terms of the renewal.

2. As the petitioner was need of material its Development Activities had represented for issuance of Temporary Permits by Application dt.06-04-2018 and 16-04-2018. Petitioner was asked to get permissions from mines safety. He accordingly recommended for issuance of Temporary Permits to Director of Mines and Geology and Temporary Permits were granted from 20-10-2018 as follows:

20-10-2018	1 <sup>st</sup> Temporary Permits for 1332 M3 in Sy.No.40, upto 10-11-2018
10-12-2018	Temporary Permits for 1000 M3
07-01-2019	Temporary Permits for 1000 M3 Temporary Permits for 1000 M3
17-04-2019	Temporary Permits for 1000 M3
20-05-2019	Temporary Permits for 1000 M3
26-08-2019	Temporary Permits for 1000 M3
25-11-2019	Temporary Permits for 1000 M3 valid upto 15-12-2019

3. Temporary permits were operated only as per the directions of Director General of Mines Safety by Proceedings Lr.No.H4-2/DMG/2018/2227, dt.11-06-2018 and Lr.No.HR-2/106(2)(B)/140(18)/2018/2762, dt.24-09-2018 conducting deep hole blasting. The blasting also conducted by experienced company is M/s. Vaishnavi Constructions holding explosive license.

4. While that being so Petitioner received show cause Notice No.908/S/2008, dt.14-07-2020 that as follows:

"Accordingly, this Office Surveyor along with the team of DGPS/ETS empanelled agency conducted DGPS/ETS Survey on 16-06-2020 and 18-06-2020 on the expired Quarry Lease areas held by Sri G. Jeevith Reddy for Rough Stone & Road Metal over an extent of Acs.5.00 gts. and Acs.2.00 gts. in Sy.No.40 and 41 (Patta Land) respectively of Muneerabad Village, Medchal Mandal, Medchal -- Malkajgiri District and submitted report vide reference 4<sup>th</sup> cited.

And reported that as per DGPS/ETS report, certain encroachments noticed in both leased areas and the area pertaining to (Lease - I) i.e., 5.00 acres is arrived to an extent of 4.812 acres, as per the measurements available in the executed lease sketch. However as per the instructions, the ground position being occupied by the lessee as shown by the representative of the lessee Sri Karunakar on 16-06-2020 was taken in to consideration. The same was arrived to an extent of 5.00 acres equal to the lease extent. Besides, the (Lease - II) i.e., 2.00 acres is arrived to the same extent either by the measurements of lease sketch and as per the occupation of lessee and on the same day the ETS Survey was also completed and the average depth of the pit is arrived including over burden as shown in ETS map furnished by the Empanelled agency.

This office Royalty Inspector reported that as observed from the worked out pit, it is noticed that the gravel with weathered rock (overburden) is approximately covered with 3 to 3.25 m and the details of quantity for opened pit, over burden and actual quantities for raw material as per ETS Survey as below;

TABLE - I

Sl. No.	Particulars of Pit	Sy. No.	Area in Sq.Mts. (A)	Depth of culling Sq.Mts. (Average) (B)	O.B. Heig. Ht. (C)	Height of the Actual Mineral (D)=(B)-(C)	Volume Cu.mts.
1	Area of the Pit (inside Area Lease - 1)	40	15860	12.147	3	9.147	145071.42
2	Area of the pit (out side area Lease-1)	40	3800	7.068	3	4.068	15458.4
3	Area of the Pit (inside occupied area lease - 2)	41	7740	17.957	3.25	14.707	113832.18
4	Area of the Pit (outside occupied area lease - 2)	41	5740	7.680	3	4.68	26863.2
5	Area of the Pit (Falling in D. Yamjal & Kandokol Village Limits)	-	2680	9.374	3.25	6.124	16142.32
6	Area of the Pit (Falling Kandokol Village Limits)	-	610	1.813	Total O.B.	-	-
<b>Total</b>							<b>317367.52</b>

As per the Office Records, the lease holder was obtained dispatch permits and temporary permits in Sy.No.40 & 41 of Muneerabad Village, Medchal Mandal over an extent of Acs.5.00 gts and Acs.2.00 gts. respectively. The details of the permits are as under:

Sl. No.	Lease Details	Dispatch Permits quantity in CBM	Temporary Permits quantity in cbm	Total Quantity in cbm
1	Sy.No.40, Muneerabad (V) Medchal Mandal Medchal Dist.	12500M3	11932M3	24432M3
2	Sy.No.41, Muneerabad (V) Medchal Mandal Medchal Dist.	26287M3	--	26287M3
		<b>38787M3</b>	<b>11932M2</b>	<b>50719M2</b>

In this connection, it is informed that the details of minor minerals excavated and transported by Sri G. Jeevith Reddy for Rough Stone and Road Metal over an extent of Acs.5.00 gts and ACs.2.00 gts. in Sy.No.40 and 41 (Patta Land) of Muneerabad Village, Medchal Mandal, Medchal Malkajgiri District alongwith normal seig. fee in addition to penalty as per Rule 34(1) and 26(2) of Telangana Minor Mineral Concession Rules, 1966 is as given in below tables:

Sl. No.	Total Qty excavated as per DGPS/ETS Survey in lease area (In CBM)	Obtained Qty of Dispatch Permits from concerned ADMG (in CBM)	Remaining Qty in (M3) excavated / Transported (In CBM)	Rate of Seig. Fee (in Rs.)	Normal S. Fee (in Rs.)	(5) Times Penalty as per Rule 34(1)	Total to be realize (NSF + Penalty) in Rs.)
1	258903.6 (Sl.No.1 & 3 of Table 1)	50719	208184.6	75	15613845	78069225	93683070

TABLE - III

Sl.No.	Total quantity excavated a sper DGPS/ETS Survey from outside the lease area	Rate of Seig. Fee (in Rs.)	Normal S. Fee	(10) Times Penalty as per Rule 26 (2)	Total to be realized (NSF + Penalty) (in Rs.)
1	58463.92 (Sl.No.2,4,5 & 6 of Table - I)	75	4384794	43847940	48232734

The details of Seig. Fee along with penalty under Rule 34(1) and 26(2) of TSMML Rules, 1966 as per Table - II & Table - III calculations is shown as below:

Sl.No.	As per Rule	NSF	(5) times penalty	(10) Times Penalty	Total
1	34 (1)	15613845	78069225	-	93683070
2	26(2)	4384794	-	43847940	48232734
		19998639	78069225	43847940	141915804

In view of the Pandemic and as the records were not available, sought time for furnishing explanation on 18-07-2020. The Show Cause Notice also did not accompany the referred documents leading to issuance of show cause notice. In spite of letter submitted on 18-07-2020 a Demand Notice is issued in Proc.No.908/S/2008, dt.21-07-2020 even before 7 days mentioned in Show Cause Notice, Petitioner is not afforded opportunity for submission of explanation is in violation of Principles of Natural Justice. Aggrieved by the same present Revision for the following among:

**GROUNDS**

A. The order of Assistant Director of Mines and Geology in issuing Demand Notice is arbitrary, illegal and contrary to the probabilities of the case.

B. The order of Assistant Director of Mines and Geology is in utter violation of Principles of Natural Justice. Show Cause Notice is dt.14-07-2020 received by the petitioner on 16-07-2020 and letter of Petitioner is dt.18-07-2020, Demand Notice dt.21-07-2020, within a period of 5 days from 16-07-2020. The time granted in Show Cause Notice is 7 days where as Demand raised is within 5 days, depriving the opportunity for submission of explanation. The Demand Notice suffers audi aultrem patrem is liable to be set aside on this ground.

C. The Show Cause Notice issued is in violation as it did not accompany the documents referred to leading to the issuance of show cause notice. The Hon'ble Apex Court has been holding time and again that show cause notice shall be served along with the documents referred to as otherwise they are null and void.

17

D. The copy of report of survey and inspection dt.18-06-2020 which is also one of the documents referred to in the show cause notice leading to issuance of Demand Notice is not furnished the reason leading to the survey and inspection dt.18-06-2020. when there was survey and inspection conducted on 29-01-2020. After every survey the effected party entitled for submission of objections to the mode of conducting of survey. The survey conducted is as per their own points which cannot attain finality.

E. When survey doesn't attain finality no Demand can be raised. As per the references mentioned in the show cause notice the National Green Tribunal has not directed to issue Demand Notice. It is only regards to conducting of quarry operations and issue of Environmental. There is no such order passed by the National Green Tribunal for raising Demand.

F. The Show Cause Notice issued following by Demand Notice as if there is an order by National Green Tribunal, National Green Tribunal is not delivered the judgment.

G. The operations are in pursuant to Temporary Permits issued by the Department after survey and inspection and earmarking by boundaries. before issuance of each Temporary Permit survey and inspections are conducted it was never observed or informed that the operations are outside. Therefore the Demand raised is totally arbitrary, illegal.

H. The Show Cause Notice followed by Demand Notice on assumption and presumption on not on accurate measurements and calculation.

I. The orders are totally non application of mind and independent exercise of holding survey and inspection. When there are no illegal operations or lifting outside raising of Demand on mineral already suffered payment of seigniorage fee followed by penalty at 5 times and 10 times is not sustainable.

3. There is no violation of Rule 34(1) of T.S.M.M.C. Rules, 1966 for raising 5 times penalty as the very quarry operations itself is on Temporary Permits granted and issuance of dispatch permits under Rule 34(1). Petitioner also not violated any conditions of Temporary Permits, conducted any illegal operations to attract Rule 26(2) for imposition of 10 times penalty. When there is no offence committed under Rule 34(1) no penalty can raised under Rule 26(2).

Other grounds if any it will be urged at the time of hearing.

It is, therefore, prayed that the Hon'ble Revisional Authority may be pleased to call for the records in pursuant to **Demand Notice No.908/S/2008, dt.21-07-2020 of the Assistant Director of Mines and Geology** in the interest of justice.

It is, further, prayed that the Hon'ble Revisional Authority may be pleased to stay all further proceedings in pursuant to **Demand Notice No.908/S/2008, dt.21-07-2020 of the Assistant Director of Mines and Geology** pending disposal of the above Revision and pass such other order or orders as this Hon'ble Revisional Authority may deem fit and proper in the interest of justice.

HYDERABAD

DI.17-11-2020

COUNSEL FOR PETITIONER

19

BEFORE THE HON'BLE REVISIONAL AUTHORITY -  
MINISTER FOR MINES AND GEOLOGY  
GOVERNMENT OF TELANGANA : AT HYDERABAD.

REVISION NO.

OF 2020

BETWEEN:

Sri G. Jeevith Reddy,  
S/o Dharma Reddy, age 67 years,  
# 1-95/2/5,401, Durgam Cheruvu Road,  
Opp. Omics Groofs, Guttala Madhapur  
Hyderabad

.. Petitioner

AND

1. The Director of Mines and Geology  
Government of Telangana, Hyderabad
2. The Deputy Director of Mines and Geology  
Hyderabad
3. The Assistant Director of Mines & Geology,  
Medchal - Malkajgiri District

... Respondents

For the reasons stated in the accompanying grounds of Revision, it is prayed that the Hon'ble Revisional Authority may be pleased to stay all further proceedings in pursuant to Demand Notice No.908/S/2008, dt.21-07-2020 of the Assistant Director of Mines and Geology, pending disposal of the above Revision and pass such other order or orders as this Hon'ble Revisional Authority may deem fit and proper in the interest of justice.

HYDERABAD

Dt.17-11-2020

COUNSEL FOR PETITIONER

-20-

FORM - J  
(Should be submitted in triplicate)  
Application for Appeal / Revision Under Rule 35 or 35-A  
(See Rule 35-C)

1. Name & Address of Individual(s), Firm or Company, applying. : G. Jeevith Reddy, S/o Dharma Reddy, Age 67 years, R/o 1-95/2/5,401, Durgam Cheruvu Road, Opp: Omics Groofs Guytala Madhapur, Hyderabad
2. Profession of Individual(s) Firm or Company. : Business.
3. Number and Date of Order of the ADMG/DDM&G/DMG, against which the Appeal/ Revision application is filed (Copy attached) : Demand Notice No 908/S/2008 Dt.21-07-2020 of ADMG Medchal
4. Minor Mineral or Minor Minerals for which the Revision Application is filed. : Minor Mineral
5. Details of the area in respect of which the Revision Application is filed. (A map or plan of the area (s) to be attached. : Sy.Nos.40 & 41 of Muneerabad Village Medchal Mandal, Ranga Reddy District
6. Whether application fee has been Deposited in the manner Prescribed in Sub-Rule 35-B read With Rule 35-C(i) if so, the Treasury Receipt in original should be attached. : Challan No.0200757099 dt.12-11-2020
7. Whether the appeal/revision Application has been filed within Time specified in Rule 35/35-A, If not, the reason for not Presenting it within the prescribed Limits as provided for in rules. : Yes
8. Name & complete address of the Party / parties impleaded, under Rule 35-C of A.P.M.M.C. Rules, 1966 : --
9. Number of copies of petitions/ Applications attached (Rule 35-C(4) A.P.M.M.C. Rules, 1966). : Triplicate
10. Grounds of Appeal / Revision. : Enclosed in Separate Sheet
11. If the appeal / revision appl. has been filed by the holder or Power of Attorney, the Power of Attorney, the Power of Attorney to be attached : Vakalath.

HYDERABAD.  
DT 17-11-2020

  
SIGNATURE OF THE APPLICANT



GOVERNMENT OF TELANGANA

ORIGINAL

STO : Gunfoundry

TREASURY/PAO Code:

2 5 0 5

Treasury Challan No :

0200757099

Major Head :

0 8 5 3 Non-Ferrous Mining and Metallurgical Industries

Sub-Major Head :

0 0

Minor Head :

1 0 2 Mineral Concession Fees Rents and royalties

Group Sub-Head:

0 0

Sub-Head :

8 1 Other Receipts

Detailed Head :

0 0 0

Sub-Detailed Head :

0 0 0

Non-Plan/Plan :

N

Charged/Voted :

V

Non-Contingency/Contingency :

N

DDO Code:

25001307001

Amount Rs. :

1000

in words Rupees :

RUPEES ONE THOUSAND ONLY

Purpose :

Revision / Appeal Fee

Remitter's Name & Address

G JEEVITH REDDY 1-95/2/5,401, Durgam Cheruvu Road, Opp: . 9908079078

Remitter's Signature:

Head of Account verified

S.T.O.T.G

Dated 12-11-2020

Received Rs

User ID No. 167333

S.F.O/Bank Manager

by transfer through RTGS/NEFT

NIVASA RAO CHENNA

Bank Branch Code :

20091 19007 2008 SURY BRANCH HYD.

Note: Separate Challan should be used for each detailed head

CASH TRANSFER Journal No. Checker IC No. Initials

21

TRANSMISSION AND DISTRIBUTION COMPANY OF TELANGANA STATE LIMITED

From  
The Superintending Engineer  
Operation Circle, Medchal,  
Gunrock, Secunderabad, TSSPDCL

(3)

To  
M/s. Sahitya Metals Pvt Ltd., (MCL-2500)  
Muneerabad. Pin Code: 501 401.  
Contact No. 9573899009

22

**Lr.No. SE/OP/Medchal/Comml./F-HT/D.No.2596/2020-21, Dt:24-11-2020.**

Sub:- TSSPDCL – Comml. – HT Sc. No. MCL-2500 of M/s. Sahitya Metals Pvt Ltd., HYD at  
Muneerabad - Pin Code: 501 401. - Requested for Deration of CMD from 100 KVA (HT-1)  
to 10 KW (LT-2) – Approval Accorded – Reg.

Ref:- 1. Your representation received dt: 10/11/2020 with Registration No. HT20028007.

\*\*\*\*\*

*Eagle*  
In view of the circumstances stated in your letter under reference cited above, and after careful examination of your request, the TSSPDCL approves Deration of CMD from 100 KVA (HT-1) to 10 KW (LT-2) with effect from 10-DECEMBER-2020 or from date of Agreement for the revised load of 10 KW (LT-2) whichever is later, by treating your letter received Dt. 10/11/2020 as one month notice as per the amendment issued by the Hon'ble APERC vide Proceedings No. APERC/Secy./96/2014. Dt: 31.05.2014 in term of clause 5.9.4.2 of terms and conditions of supply with necessary metering arrangements and duly following departmental rules in vogue and subject to the following conditions.

- 26/11*
- The consumer has to bear the 100% expenditure incurred in converting from HT-1 to LT-2.
  - You have to submit undertaking letter for handing over the existing DTR to TSSPDCL.
  - Payment of dues pending if any.

The Asst. Divisional Engineer/Operation should verify the purpose of supply and ensure the current tariff category before the conversion of HT Supply into LT supply.

Yours faithfully

*[Signature]*  
Superintending Engineer  
Operation, Medchal.

Copy Submitted to:  
The Chief General Manager (Commercial)  
The Chief General Manager/ Medchal Zone

Copy to:  
The Asst. Divisional Engineer/Operation/Medchal  
The Divisional Engineer/Operation/Medchal  
The Senior Accounts Office/Medchal Circle  
The Divisional Engineer/M&P/Medchal Circle



# ధరణి | دھرنی | Dharani

## Integrated Land Records Management System Government of Telangana

Sri. K. Chandrashekar Rao  
Hon'ble Chief Minister  
of Telangana

23

### Prohibited Lands

#### District

MEDCHAL-MALKAJIGIRI|మేడ్చల్-మల్కాజిగిరి

#### Mandal

Shamirpet|షామీర్ పేట్

#### Village

Devar Yamjal|దేవరీయాంజాల్

AHGK7



ENTER CAPTCHA

Fetch Reset

Show 10 entries

S.No	Village	Name	Survey No	Extent (Ac.Gts)	Nature of Land	Classification of Land
271	Devar Yamjal	దేవాలయ భూములు	691/2	15.0000	పట్టా	మెట్ట/ఖుమ్మి
272	Devar Yamjal	దేవాలయ భూములు	692	18.0800	పట్టా	మెట్ట/ఖుమ్మి
273	Devar Yamjal	దేవాలయ భూములు	693	17.0500	పట్టా	మెట్ట/ఖుమ్మి
274	Devar Yamjal	దేవాలయ భూములు	694	16.2500	పట్టా	మెట్ట/ఖుమ్మి
275	Devar Yamjal	దేవాలయ భూములు	695	16.0300	పట్టా	మెట్ట/ఖుమ్మి
276	Devar Yamjal	దేవాలయ భూములు	696	14.1800	పట్టా	మెట్ట/ఖుమ్మి
277	Devar Yamjal	దేవాలయ భూములు	697	12.3700	పట్టా	మెట్ట/ఖుమ్మి
278	Devar Yamjal	దేవాలయ భూములు	698	14.0400	పట్టా	మెట్ట/ఖుమ్మి
279	Devar Yamjal	దేవాలయ భూములు	699/1	12.2500	పట్టా	మెట్ట/ఖుమ్మి

[Top](#)

S.No	Village	Name	Survey No	Extent (Ac.Gts)	Nature of Land	Classification of Land
280	Devar Yamjal	దేవాలయ భూములు	699/2	4.2700	పట్టా	మెట్ట/ఖుమ్మి

24.

Showing 271 to 280 of 348 entries

[Previous](#) [1](#) [...](#) [27](#) [28](#) [29](#) [...](#) [35](#) [Next](#)

**Disclaimer - The information provided online is updated, and no physical visit is required.**

Copyright © All rights reserved with Chief Commissioner of Land Administration, Govt. of  
Telangana.

[Top](#)



1	2	3	4	5	6	7	8	9	10	11	భారత దారు / వెబ్సైటు లు	అనుభవదారు పేరు	14	15
											Devarayana Jai	2000/01		
3121	691 2	15200	-	15200	25=50	25=50	శ్రీ				శ్రీ నీతారామస్వామి (దేవస్థానము)	పాదాశ్రమి సేవారెళ్లి	15200	
3122	692 3025	18008	-	18008	"	25=50	"				శ్రీ నీతారామస్వామి (దేవస్థానము)	<ul style="list-style-type: none"> <li>ర. రామకృష్ణరెళ్లి</li> <li>ర. చంకారెళ్లి</li> <li>ర. వెంకటరెళ్లి</li> <li>ర. సంజయరెళ్లి</li> <li>ర. కళ్యాణరెళ్లి</li> <li>ర. శాంతారెళ్లి</li> <li>రమణ్ చంకారెళ్లి</li> </ul>	1/2 ఎకర	
												<ul style="list-style-type: none"> <li>P. రామకృష్ణరెళ్లి</li> <li>Y. వాసవ్ రామారెళ్లి</li> <li>జై కృష్ణారెళ్లి</li> <li>రా. వెంకటరెళ్లి</li> <li>T. భార్యారెళ్లి</li> <li>T. లక్ష్మణారెళ్లి</li> <li>V. శాంతారెళ్లి</li> <li>K. శాంతారెళ్లి</li> <li>P. సుందరారెళ్లి</li> <li>T. స్వామీయారెళ్లి</li> </ul>		
3123	693	17005	-	17005	"	20=01	"				శ్రీ నీతారామస్వామి (దేవస్థానము)	<ul style="list-style-type: none"> <li>ర. రామకృష్ణరెళ్లి</li> <li>ర. చంకారెళ్లి</li> <li>ర. వెంకటరెళ్లి</li> <li>ర. సంజయరెళ్లి</li> <li>ర. శాంతారెళ్లి</li> <li>ర. సంజయరెళ్లి</li> <li>P. రామకృష్ణరెళ్లి</li> <li>ర. భార్యారెళ్లి</li> <li>ర. కృష్ణారెళ్లి</li> <li>Y. వాసవ్ రామారెళ్లి</li> <li>సత్యారెళ్లి</li> <li>యశ్వి బయ్యారెళ్లి</li> <li>P. సుందరారెళ్లి</li> <li>T. స్వామీయారెళ్లి</li> </ul>		
3124	694	16225	0=30	15235	"	19=50	"				శ్రీ నీతారామస్వామి (దేవస్థానము)	శ్రీ నీతారామస్వామి చంకారెళ్లి శ్రీ వెంకటరెళ్లి	16225	

"True Extract"  
 N. S. Jansidar  
 Shamirpet Mandal  
 Medchal-Malkajgiri Dist.



గ్రామ లెక్క నెం. 0

Deonaryam ౧౫ అడంగల్ / పహణి

2012/03

పాలము వారి అనుబంధము

సర్వే మరియు సెటిల్మెంటు బంద్ బస్సు

హక్కుల రికార్డు

1	2	3	4	5	6	7	8	9	10	11	12	13	14
సరుగు నెంబరు	సర్వే మరియు సెటిల్మెంటు బంద్ బస్సు నెంబరు మరియు పాండు లెక్కవల్ల వేరు వేసిన పుస్తకం	పూర్తి విస్తీర్ణము	సాగుకు తయారుచేసిన భూమి (చావులు భూములు)	సాగుకు పనికివచ్చిన భూమి	భూమి విస్తీర్ణము వట్ట / అలాం / ప్రభుత్వము	(రకం)	భూమి వివరణ: మెట్ట / నీటిపారుదల మెట్ట / ఒకవంట మార్గాల్లో రెండువంటలు మార్గాల్లో	జలాధారము మరియు స్వంత వనరు పుష్కర్త వివరం; బావి పుష్కర్త (పాతగా లేదా కొత్తగా)	నీటిపారుదల వేయదారు విస్తీర్ణము (అయకట్టు)	ఖాతా నెంబరు	ఖాతాదారు / పట్టాదారు పేరు	అనుభవదారు పేరు	అనుభవదారు ఆధీనంలో ఉన్న విస్తీర్ణము
2442	691 / 1	5-11	—	5=11	వట్ట	9-01	మెట్ట				శ్రీ సీతారామస్వామి దైవస్వామి	C. గాంతుకంపాళెం C. సునాకారెడ్డి	1-11 1-11
2443	691 / 2	15-00	—	15-00	వట్ట	25-00	మెట్ట				శ్రీ సీతారామస్వామి దైవస్వామి	C. నాల్గి వాడెండ్ల C. చంపాలెండ్ల	1-11 1-12
2444	691 / 2	15-00	—	15-00	వట్ట	25-00	మెట్ట				శ్రీ సీతారామస్వామి దైవస్వామి	సాకర్లపల్లి సాకర్లెండ్ల	15-00
2445	692 / 30వ	18-08	—	18-08	వట్ట	25-00	మెట్ట				శ్రీ సీతారామస్వామి దైవస్వామి	28. బావలపల్లి రెడ్డి 29. చంపాలెండ్ల రెడ్డి 30. వంకటరెడ్డి 31. సంతకరెడ్డి 32. నాల్గి వాడెండ్ల రెడ్డి 33. గాంతుకంపాళెండ్ల రెడ్డి 1/2 పాండు రమేశ్ చంద్రకృష్ణమూర్తి P. గాంతుకంపాళెండ్ల రెడ్డి / గాంతుకంపాళెండ్ల రెడ్డి Y. వంకటరెడ్డి / గాంతుకంపాళెండ్ల రెడ్డి కె. లక్ష్మణం రెడ్డి	
												7. శివారెడ్డి / సీతారామస్వామి దైవస్వామి రెడ్డి T. వనాధరెడ్డి / గాంతుకంపాళెండ్ల రెడ్డి T. శివారెడ్డి / గాంతుకంపాళెండ్ల రెడ్డి	
												U. లక్ష్మణం రెడ్డి / శివారెడ్డి K. గాంతుకంపాళెండ్ల రెడ్డి	
												P. సంతకరెడ్డి / గాంతుకంపాళెండ్ల రెడ్డి T. శివారెడ్డి / గాంతుకంపాళెండ్ల రెడ్డి	20 4

"True Extract"  
 Naib Tahsildar  
 Shamset Mandal,  
 Medchal Malkajgiri Dist.



సర్వే మరియు సెటిల్మెంట్ బందోబస్తు

Devanarayana

హక్కుల రికార్డు 2013/04

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
వరుస నెంబరు	సర్వే మరియు సెటిల్మెంట్ నెంబరు మరియు పొలము లేక చెల్ల వేరు ఏమైనా పుస్తకం	ప్రకారము			భూమి స్వభావము పటా/ఇనాం/ప్రభుత్వము	శిస్తు (రూ)	భూమి వివరణ మరియు పొలం మాగాణి/రెండు పంటల మాగాణి	అలాదారము మరియు స్వంత వస్తువు	నేటి పారుదల వేయదగు విస్తీర్ణము (అయకట్టు)	భాగా నెంబరు	భాగదారు/కొండ్రు పేరు	అనుభవదారు పేరు	అనుభవదారు ఆర్డెనెంట్ నెంబరు	అనుభవ స్వభావము
688	17-39	-	17-39	పట్టా	30-00	మట్టు					క్రీ.కె.తామసామి కుమార్తె వైవస్వినము	C. తామసామి కుమార్తె C. పువారి కుమార్తె C. వల్లియ్య కుమార్తె C. చంద్ర కుమార్తె	4-20 4-20 4-20 4-19	
689	15-25	-	15-25	పట్టా	22-51	"					క్రీ.కె.తామసామి కుమార్తె వైవస్వినము	C. తామసామి కుమార్తె C. పువారి కుమార్తె C. వల్లియ్య కుమార్తె C. సుబాక రు కుమార్తె	15-25	
690/1	1-20	-	1-20	"	2-12	"					క్రీ.కె.తామసామి కుమార్తె వైవస్వినము	C. తామసామి కుమార్తె C. పువారి కుమార్తె C. వల్లియ్య కుమార్తె C. సుబాక రు కుమార్తె	1-20	
690/2	18-00	-	18-00	"	24-19	మట్టు					క్రీ.కె.తామసామి కుమార్తె వైవస్వినము	S. వసుంధర కుమార్తె	18-00	
691/1	5-11	-	5-11	"	9-01	మట్టు					క్రీ.కె.తామసామి కుమార్తె వైవస్వినము	C. తామసామి కుమార్తె C. పువారి కుమార్తె C. వల్లియ్య కుమార్తె C. సుబాక రు కుమార్తె	1-11 1-11 1-11 1-11	
691/2	15-00	-	15-00	"	25-50	మట్టు					క్రీ.కె.తామసామి కుమార్తె వైవస్వినము	సాధు బండ్రు సామి కుమార్తె	15-00	

"True Extract"  
 Naib-Tansildar  
 Shamirpet Mandal,  
 Medchal-Malkajgiri Dist.

22

సర్వే మరియు సెటిలమెంట్లు బందోబస్తు

Devarayana Peta హక్కుల రికార్డు 2003/04

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
వరుస నెంబరు	సర్వే మరియు సెటిలమెంట్ల నెంబరు మరియు వొలము వేక వెల్లె వేరు ప్రమేనా పుస్తకాదా	భూమి విస్తీర్ణము	సాగుకు ఉపయోగపడని భూమి (వొట్టు ఖరాయి)	సాగుకు వనికీ పప్పు భూమి	భూమి స్వభావము పటాం/జనాం/ప్రభుత్వము	శిస్తు (యా)	భూమి నివరణ మెట్లు/నీటి పారుదల మెట్లు/ ఒక పంట/మూగజీ/ రెండు పంటల మూగజీ	జలాధారము మరియు స్వంత వనరు పుస్తకాదా పేవరం బావి పుస్తకాదా (వారదా లేదా కొత్తదా)	నీటి పారుదల చేయదగు విస్తీర్ణము (అయకట్టు)	భూమి నెంబరు	భూమిదారు/ పట్టాదారు పేరు	అనుభవదారు పేరు	అనుభవదారు ఆదనం వేసిన విస్తీర్ణము	అనుభవ స్వభావము
	692 505	18-08	-	18-08	పట్టు	25-50	పట్టు				క్రీ. శివారావు క్రీ. వినోదము.	23. రామకృష్ణారెడ్డి 23. చంద్రారెడ్డి 23. వెంకటారెడ్డి 23. సుబ్బారెడ్డి 23. నర్సయ్యారెడ్డి 23. గాంధీరెడ్డి Y, Thava		
	693	17-05	-	17-05	పట్టు	20-01	పట్టు	"True Extract" Nars Tahsildar Shamipet Mandal, Medchal-Malkajiri Dist.			క్రీ. శివారావు క్రీ. వినోదము.	23. రామకృష్ణారెడ్డి 23. చంద్రారెడ్డి 23. వెంకటారెడ్డి 23. సుబ్బారెడ్డి 23. నర్సయ్యారెడ్డి 23. గాంధీరెడ్డి		

P.T.O.

06

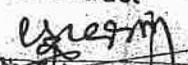
బిర్య మరెయు సెటిల్మెంటు బందోబస్తు

Devanpeta హక్కుల రికార్డు 2003/04

1	2	3			6	7	8	9	10	11	12	13	14	15
వరుస నెంబరు	సర్కే మరియు సబ్డివిజను నెంబరు మరియు పోలము లేక చెల్ల వేరు ఏమ్మనా పున్నదో	పూర్తి విస్తీర్ణము	సాగుకు ఉపయోగపడని భూమి (పోటు ఫరాము)	సాగుకు పనికి వచ్చు భూమి	భూమి స్వభావము పటా/ఇనాం/ప్రభుత్వము	శిస్తు (రూ.)	భూమి వివరణ మెట్టు/నీటి పారుదల మెట్టు/ ఒక పంట మాగాణి/ రెండు పంటల మాగాణి	జలాధారము మరియు స్వంత వనరు పున్నదో వివరం వాటి పున్నదో (పాతదా లేదా కొత్తదా)	నీటి పారుదల వేయదగు విస్తీర్ణము (అయిదుకట్టు)	ఖాతా నెంబరు	ఖాతాదారు పేరు	అనుభవదారు పేరు	అనుభవదారు అధికారమున్న విస్తీర్ణము	అనుభవ స్వభావము
												రె. సందరి పక్కం % రంగం రెక్కం	P. I-0	
												P. రామయ్య పక్కం % రంగం రెక్కం		
												8. జవార పక్కం 6. నిర్మల రామయ్య పక్కం % రంగం రెక్కం		
												7. అలెప్పా పున్నది అంబి రెక్కం రెక్కం		
												అంబి 4% బిల్లు రెక్కం అంబి 4% బిల్లు రెక్కం		
												P. సందరి 4% బిల్లు రెక్కం 7. నిర్మల రామయ్య పక్కం % రంగం రెక్కం		
	694	16-25	0-30	15-35	పట్టు	19-50	మెట్టు				ప్రజా రామయ్య పక్కం రెవెన్యూ పున్నది	బిల్లు బిల్లు బిల్లు రెక్కం 4% పట్టు బిల్లు	16-25	
	695	16-03	-	16-03	"	22-51	"				ప్రజా రామయ్య పక్కం రెవెన్యూ పున్నది	బిల్లు బిల్లు బిల్లు " బిల్లు రెక్కం	8-28	
	696	14-18	-	14-18	"	24-01	"				ప్రజా రామయ్య పక్కం రెవెన్యూ పున్నది	1. బిల్లు రెక్కం 8. జవార రెక్కం 8. బిల్లు రెక్కం	0-06 2-04 2-18	

"True Extract"  
 Naib Tansildar  
 Shamipet Mandal,  
 Medchal-Nalgajjiri Dist.

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
సంఖ్య	సంఖ్య	ప్రకారము	కాతాదయ / పట్టణం పేరు	సంఖ్య	అనుబంధం పేరు	అనుబంధం పేరు								
2377	690/1	1-20	-	1-20	అటవీ	2-12	మిల్ల				Devarayan Jay	2004/05		
											క్రీ సీతామసాన్నిడు దైవస్థానము		C. తాండూరి కట్టె. C. సుబ్బారావు కట్టె.	1-20
2378	690/2	18-00	-	18-00	"	24-19	"				క్రీ సీతామసాన్నిడు దైవస్థానము		C. వసుంధర కట్టె.	18-00
2379	691/1	5-11	-	5-11	"	9-01	"				క్రీ సీతామసాన్నిడు దైవస్థానము		C. సుబ్బారావు కట్టె. C. తాండూరి కట్టె. C. సుబ్బారావు కట్టె. C. వసుంధర కట్టె.	1-11 1-11 1-11 1-11
2380	691/2	15-00	-	15-00	"	25-50	"				క్రీ సీతామసాన్నిడు దైవస్థానము		సెంట్ బ్రాండ్స్ కట్టె.	15-00
2381	692 50వ	18-08	-	18-08	"	25-50	"				క్రీ సీతామసాన్నిడు దైవస్థానము		B. తాండూరి కట్టె. B. వసుంధర కట్టె. B. సుబ్బారావు కట్టె. B. వసుంధర కట్టె. B. సుబ్బారావు కట్టె. B. వసుంధర కట్టె. 1/2 share.	
													అమల నాగేశ్వర కట్టె. P. తాండూరి కట్టె 50% వాంట్ కట్టె. Y. వసుంధర కట్టె అం తాండూరి కట్టె.	
													జి. తాండూరి కట్టె అం T. వసుంధర కట్టె 50% తాండూరి కట్టె. T. తాండూరి కట్టె అం వసుంధర కట్టె.	
													K. తాండూరి కట్టె అం వసుంధర కట్టె. P. వసుంధర కట్టె అం తాండూరి కట్టె. T. వసుంధర కట్టె అం తాండూరి కట్టె.	

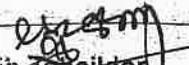
"True Extract"  
  
 NAB Tahsildar  
 Shamirpet Mandal  
 Medchal-Malkajgiri Dist.

సర్వే మరియు సెటిల్ మెంట్ బండ్ ఇస్తు

హక్కుల రికార్డు

1	2	3	4	5	6	7	8	9	10	11	12	13	14	
సబ్ డివిజన్	సర్వే మరియు సెటిల్ మెంట్ బండ్ ఇస్తు చేసిన తేదీ	ఫైల్ నెంబరు	ఫైల్ నెంబరు (కాంట్రాక్టు)	ఫైల్ నెంబరు (కాంట్రాక్టు)	చూపు ప్రకారము పట్టా/కాంట్రాక్టు నెంబరు	ఇస్తు తేదీ	పాత/నవీన పట్టా/కాంట్రాక్టు నెంబరు	పాత/నవీన పట్టా/కాంట్రాక్టు నెంబరు (కాంట్రాక్టు)	నవీన పట్టా/కాంట్రాక్టు నెంబరు (కాంట్రాక్టు)	ఖాతా నెంబరు	ఖాతాదారు / పట్టాదారు పేరు	అనుబంధాల పేరు	అనుబంధాల నెంబరు	
2382	693	17-05	-	17-05	పట్టా	20-01	పట్టా				<b>Devenyamma</b>	<b>2004/05</b>		
											క్ర. పతానామ సర్వే మరియు పట్టా	B. తామ్రేళ్ళ రెడ్డి. B. చంద్ర రెడ్డి. B. బింకెడు రెడ్డి. B. నర్సయ్య రెడ్డి. B. గోవింద రెడ్డి. B. సంజీవ రెడ్డి 50 దుగరెడ్డి 1/2 ఎకరం P. రామకృష్ణ రెడ్డి 50 గాంధీ B. జనార్దన్ రెడ్డి. B. నిర్మలదాసి 100 చావుపరెడ్డి. Y. లక్ష్మీ పంక్తి సెమ్మి 100 చావుపరెడ్డి. సత్యా 100 చావుపరెడ్డి. యల్లంపాడు బ్రదర్స్ రెడ్డి. P. సుందర 100 చావుపరెడ్డి. శారదా సెమ్మి 100 చావుపరెడ్డి.		
2383	694	16-25	0-30	15-35	పట్టా	19-50	పట్టా				<b>క్ర. పతానామ సర్వే మరియు పట్టా</b>	<b>బి. రేణుకా చంద్ర రెడ్డి 50 చావుపరెడ్డి</b>	16-25	
2384	695	16-03	-	16-03	u	22-51	u				క్ర. పతానామ సర్వే మరియు పట్టా	బి. రేణుకా చంద్ర రెడ్డి. " బింకెడు రెడ్డి.	8-28 7-15	
2385	696	14-18	-	14-18	u	24-01	u				క్ర. పతానామ సర్వే మరియు పట్టా	B. మల్ల రెడ్డి. B. సుబ్బారెడ్డి. B. బింకెడు రెడ్డి.	0-06 2-34 2-18.	
2386	697	12-37	-	12-37	u	17-99	u				<b>"True Extract"</b> Main Tahsildar Shamirpet Mandal, Medchal-Malkajgiri Dist.	క్ర. పతానామ సర్వే మరియు పట్టా	B. సుబ్బారెడ్డి. B. సెల్లె రెడ్డి. B. బింకెడు రెడ్డి.	6-13 5-04 1-20.

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
ఖాతా నెంబరు	సీట్ నెంబరు / ప్లాట్ నెంబరు / ప్లాట్ నెంబరు / ప్లాట్ నెంబరు / ప్లాట్ నెంబరు	పొడవు	వైడత	విస్తీర్ణం	అంచనా వేతనం / వసతి / వసతి	ఇంకా	ప్లాట్ నెంబరు / ప్లాట్ నెంబరు / ప్లాట్ నెంబరు / ప్లాట్ నెంబరు / ప్లాట్ నెంబరు	అంచనా వేతనం / వసతి / వసతి	విస్తీర్ణం / విస్తీర్ణం (చదరీస్క్వేర్)	ఖాతా నెంబరు	ఖాతాదారు / ప్లాట్ నెంబరు	అనుభవనాధికార వేరు	అనుభవనాధికార వేరు	అనుభవనాధికార వేరు	అనుభవనాధికార వేరు
2445	690 / 1	1-20	-	1-20	260	2-12	మీడియం				Devenyaanjal	2005/06			
											శ్రీ సీతారామస్వామి దేవస్థానము.	C. సాధారణ రిజిస్ట్రేషన్ C. సునికెడ్ రిజిస్ట్రేషన్	1-20		
2446	690 / 2	18-10	-	18-10	u	24-19	u				శ్రీ సీతారామస్వామి దేవస్థానము.	S. దసంబ రిజిస్ట్రేషన్	18-10		
2447	691 / 1	5-11	-	5-11	u	9-01	u				శ్రీ సీతారామస్వామి దేవస్థానము.	C. సునికెడ్ రిజిస్ట్రేషన్ C. సాధారణ రిజిస్ట్రేషన్ C. సునికెడ్ రిజిస్ట్రేషన్ C. సాధారణ రిజిస్ట్రేషన్	1-11 1-11 1-11		
2448	697 / 2	15-10	-	15-10	u	25-50	u				శ్రీ సీతారామస్వామి దేవస్థానము.	సాధారణ రిజిస్ట్రేషన్	15-10		
2449	692 / 3000	18-08	-	18-08	u	25-50	u				శ్రీ సీతారామస్వామి దేవస్థానము.	B. సాధారణ రిజిస్ట్రేషన్ B. సునికెడ్ రిజిస్ట్రేషన్ C. దివాల రిజిస్ట్రేషన్			
												B. సాధారణ రిజిస్ట్రేషన్ C. సునికెడ్ రిజిస్ట్రేషన్ C. గునికెడ్ రిజిస్ట్రేషన్ - 1/2 share.			
												Q. సాధారణ రిజిస్ట్రేషన్ Y. సాధారణ రిజిస్ట్రేషన్ R. సాధారణ రిజిస్ట్రేషన్ T. సాధారణ రిజిస్ట్రేషన్ T. సాధారణ రిజిస్ట్రేషన్ K. సాధారణ రిజిస్ట్రేషన్ P. సాధారణ రిజిస్ట్రేషన్ T. సాధారణ రిజిస్ట్రేషన్			

"True Extract"  
  
 Naib Tahsildar  
 Shamirpet Mandal,  
 Medchal-Malkajgiri Dist.

176

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	
సంఖ్య	సంఖ్య	వివరము	వివరము	వివరము											
సంఖ్య	సంఖ్య	వివరము	వివరము	వివరము											
2450	693	14-05	-	14-05	విట్టం	20-01	విట్టం					<b>DeVany am Jay</b>	<b>వియలం</b>		
												శ్రీ సీతామహాలక్ష్మి దేవస్థానము	B. శామలమ్మ రెడ్డి B. చంద్ర రెడ్డి B. చింతల రెడ్డి B. పద్మావతి రెడ్డి B. గోవింద రెడ్డి B. పంకజమ్మ రెడ్డి P. శామలమ్మ రెడ్డి B. శామలమ్మ రెడ్డి B. పద్మావతి రెడ్డి Y. శామలమ్మ రెడ్డి సలమా లాల్ బాబు రెడ్డి శామలమ్మ రెడ్డి P. సుందరి లాల్ బాబు రెడ్డి శామలమ్మ రెడ్డి		
2451	694	16-25	0-30	15-35	విట్టం	19-50	విట్టం					<b>శ్రీ సీతామహాలక్ష్మి దేవస్థానము</b>	<b>వియలం</b>		
2452	695	16-03	-	16-03	విట్టం	22-51	విట్టం					శ్రీ సీతామహాలక్ష్మి దేవస్థానము	వియలం		
2453	696	14-18	-	14-18	విట్టం	24-01	విట్టం					శ్రీ సీతామహాలక్ష్మి దేవస్థానము	వియలం		
2454	697	12-37	-	12-37	విట్టం	17-99	విట్టం					శ్రీ సీతామహాలక్ష్మి దేవస్థానము	వియలం		

"True Extract"  
 Neib Tahsildar  
 Shamirpet Mandal,  
 Medchal-Maikajiri Dist.

25

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
సంఖ్య	సర్కారులయిన సలహా మొదలు బంద్ బస్సు													
2228	690 / 1	1-20	-	1-20	బెల్లూరు	2-12	బెల్లూరు				శారదా / సుధాదా నేరు	2006/07		
											శారదా / సుధాదా నేరు			
2229	690 / 2	18-00	-	18-00	ఎ	24-19	ఎ				శారదా / సుధాదా నేరు			
2230	691 / 1	5-11	-	5-11	ఎ	9-01	ఎ				శారదా / సుధాదా నేరు			
2231	691 / 2	15-00	-	15-00	ఎ	15-50	ఎ				శారదా / సుధాదా నేరు			
2232	692 / 5000	18-00	-	18-00	ఎ	15-50	ఎ				శారదా / సుధాదా నేరు			

"True Extract"  
 Naib Tansidar  
 Shamirpet Mandal,  
 Medchal-Maikajiri Dist.

సర్కారులయిన సలహా మొదలు బంద్ బస్సు

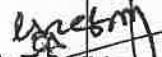
సంఖ్య (కేసు)

16

Handwritten mark



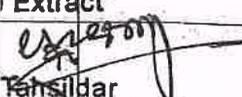
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
వరుస నెం.	సర్వ మరయు సబలమంటు బంధ బన్దు మరయు సాలము లేక చెల్ల పేరు ఏమైనా పుస్తకం	ప్రతి స్థలము			భూమి స్వభావము పట్టా/ఇలాం/ప్రభుత్వము	నిస్సూరూ	భూమి వివరణ మెట్ట/నిటి పారుదల మెట్ట/ ఒక పంట మార్గాణ్ణి	జలాధారము మరియు స్వంత వనరు పుస్తకం వివరణ బావి పుస్తకం (సాతదా లేదా కొత్తదా)	నిటి పారుదల చేయదగు విస్తీర్ణము ( అయి కట్ట)	ఖాతా నెంబరు	ఖాతా దారు / పట్టాదారు పేరు	అనుభవదారు పేరు	అనుభవదారు ఆధీనంలో ఉన్న విస్తీర్ణము	అనుభవ స్వభావము
687	F.	2-35	-	2-35	వల్లె	4-17	వల్లె				Devarayana	2007108		
											గొల్ల వెంకటయ్యగిరి. శామయ్యి	గొల్ల వెంకటయ్యి " శామయ్యి " శ్రీవల్లి	0-39 0-39 0-38	
688		17-39	-	17-39	"	30-00	"				శ్రీ సీతాదాసు సావీత్రి వస్త్రావళి	C. శామయ్యి నెం. రెడ్డి. C. సువర్ణ రెడ్డి	4-20 4-20	
												C. వల్లె రెడ్డి C. శామయ్యి రెడ్డి	4-20 4-19	
689		15-25	-	15-25	"	22-51	"				శ్రీ సీతాదాసు సావీత్రి వస్త్రావళి	C. శామయ్యి నెం. రెడ్డి. C. సువర్ణ రెడ్డి	15-25	
												C. వల్లె రెడ్డి C. సువర్ణ రెడ్డి		
690	1.	1-20	-	1-20	"	2-12	"				శ్రీ సీతాదాసు సావీత్రి వస్త్రావళి	C. శామయ్యి నెం. రెడ్డి. C. సువర్ణ రెడ్డి	1-20	
												C. వల్లె రెడ్డి C. సువర్ణ రెడ్డి		
690	2	18-00	-	18-00	"	24-19	"				శ్రీ సీతాదాసు సావీత్రి వస్త్రావళి	C. వసుంధర రెడ్డి.	18-00	
691	1	5-11	-	5-11	"	9-01	"				శ్రీ సీతాదాసు సావీత్రి వస్త్రావళి	C. సువర్ణ రెడ్డి C. శామయ్యి నెం. రెడ్డి	1-11 1-11	
												C. సువర్ణ రెడ్డి C. వల్లె రెడ్డి	1-11 1-11	

"True Extract"  
  
 Naib Tansidar  
 Sheerapet Mandal,  
 Medchal-Malkajgiri Dist.

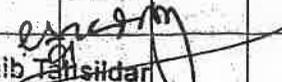
200



1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
వయస్ సం.	సర్వే మరియు సబ్ డివిజన్ నెం. మరియు పాఠశాల తేదీల పేరు వేరు వేరుగా పుస్తావ్	పూర్తి వేసిర్లము	సాగుకు ఉపయోగపడని భూమి (పాటు భూము)	సాగుకు పనికిరాని భూమి	భూమి స్వభావము పట్టా/ఇలాం/ప్రభుత్వము	శిస్తు రూ॥	భూమి వివరణ మెట్ల/నీటి పారుదల మెట్ల/ ఒక పంట మూల్యాంక	జలాదారము మరియు వనరు పుస్తావ్ వివరణ వాచి పుస్తావ్ (పాటిదా లేదా కొత్తదా)	నీటి పారుదల చేయదగు విస్తీర్ణము ( అయిస్ట్లెట్)	భూమి సంఖ్య	భూమి దారు / పట్టాదారు పేరు	అనుభవదారు పేరు	అనుభవదారు : అధీనంలో పుస్తా వేసిర్లము	అనుభవ స్వభావము
694	16-76	0-30	15-35	విల్లెట్	19-50	రూ॥ 500					Devarajulu	2007/08	16-25	
695	16-03	-	16-03	✓	22-51	✓					శ్రీ వీరానందస్వామి కైవసార్జనము	శ్రీ వీరానంద కిరీతి కిరీతి 560 పట్టా కిరీతి	7-15 8-28	
696	14-18	-	14-18	✓	24-18	✓					శ్రీ వీరానందస్వామి కైవసార్జనము	B. మల్ల కిరీతి	0-06	
												B. దవిలదరి కిరీతి B. వింకల కిరీతి	2-34 2-18	
697	12-37	-	12-37	✓	17-99	✓					శ్రీ వీరానందస్వామి కైవసార్జనము	B. దవిలదరి కిరీతి	6-13	
												B. సెల్ల కిరీతి B. వింకల కిరీతి	5-04 1-20	
698	14-04	0-03	14-01	✓	17-99	✓					శ్రీ వీరానందస్వామి కైవసార్జనము	B. సెల్ల కిరీతి	14-04	
699	12-25	0-15	12-10	✓	18-36	✓					శ్రీ వీరానందస్వామి కైవసార్జనము	B. నామల్య కిరీతి B. చంద్ర కిరీతి B. వింకల కిరీతి B. దవిలదరి కిరీతి B. గోపాల కిరీతి B. సెల్ల కిరీతి		
												B. శంకర్ కిరీతి B. వీరానంద		

"True Extract"  
  
 Naib Tahsildar  
 Shamirpet Mandal,  
 Medchal-Malkajgiri Dist.

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
వరుస నెంబర్	నల్ల మరణ సబ్ డివిజన్ నెం. పొలము లేక పేరు ఏమైనా ఉ	పూర్తి విస్తీర్ణము	సాగుకు ఉపయోగపడని భూ (ఫోటో ఖరాయి)	సాగుకు పనికి వచ్చే భూము	భూమి స్వభావ పట్ల / ఇతర ప్రభుత్వము	శిస్తు (హా.)	భూమి వివరాలు నీటి సౌకర్యం, పంట, వరి, మొక్కలు, రెండు వంటలు	ఇవ్వదగిన స్వంత వసతు వివరం, భావి / సాటిదా లేదా	నీటి సౌకర్యం / విస్తీర్ణము (అడుగు)	భూతా నెంబర్	భూతా దారు / పట్టదారు పేరు	అనుభవదారు పేరు	అధీనంలో ఉన్న విస్తీర్ణము	మొత్తం విస్తీర్ణము
	690 / 1	1-20	-	1-20	బట్టి	2-12	బట్టి				శ్రీ సీతారామస్వామి స్వస్థానము	C. రాంబాబునెర్రెళ్ళి C. సుబ్బారెడ్డి C. వంశీధర్ రెడ్డి C. సుబ్బారెడ్డి	1-20	
	690 / 2	18-00	-	18-00	u	24-19	u				శ్రీ సీతారామస్వామి స్వస్థానము	S. వసుంధర రెడ్డి	18-00	
	691 / 1	5-11	-	5-11	u	9-01	u				శ్రీ సీతారామస్వామి స్వస్థానము	C. సుబ్బారెడ్డి C. రాంబాబునెర్రెళ్ళి C. సుబ్బారెడ్డి C. వంశీధర్ రెడ్డి	1-11 1-11 1-11 1-11	
	692 / 2	15-00	-	15-00	u	25-50	u				శ్రీ సీతారామస్వామి స్వస్థానము	శాసన శాస్త్రాన్ని వారెడ్డి	15-00	
	692 3000	18-08	-	18-08	u	25-50	u				శ్రీ సీతారామస్వామి స్వస్థానము	B. రామకృష్ణ రెడ్డి B. చంద్రారెడ్డి B. బియ్యం రెడ్డి B. సీతారెడ్డి B. పద్మావతి రెడ్డి B. సోమారెడ్డి & శావె P. రామకృష్ణ రెడ్డి & సోమారెడ్డి Y. శాసన పతాన్ లు అం రాంబాబునెర్రెళ్ళి కై అప్పయిరి లు. u T. జివాన్ రెడ్డి & రామకృష్ణ T. అన్నారెడ్డి & అంబాబునెర్రెళ్ళి K. రాజు లు & బాబురెడ్డి P. సుందరి లు & బాబురెడ్డి T. ఇల్లంపి లు & రెడ్డి		

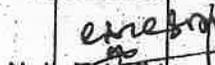
"True Extract"  
  
 Naib Tahsildar  
 Shamirpet Mandal,  
 Medchal-Malkajgiri Dist

1	2	3	4	5	6	7	8	9	10	11	భారత దారు / పట్టదారు పేరు	అనుభవదారు పేరు	అనుభవదారు ఆధీనంలో ఉన్న విస్తీర్ణము	అనుభవ స్వభావ
	సర్వే మరియు ప్లాట్ డివిజన్ నెం. ప్లాటము లేక చెరు పేరు ఏమైనా ఉన్న	పూర్తి విస్తీర్ణము	సాగుకు ఉపయోగపడని భూభాగం (ఫ్రోంటు భాగాలు)	సాగుకు పనికి వచ్చు భూభాగం	భూమి స్వభావ పేరు / క్రాంతి ప్రభుత్వము	భూము (రూ.)	భూమి వివరణ మే నిల్వ పాటలం పై ఒక పంట మాగాణం పంటల సూచన	అందరము పంట స్వంత వారు ఉన్న వివరణ భూము / పాతదా, లేదా కొత్త	పట్ట పాటలం పేరు విస్తీర్ణము (అడుగు)	భారత నెంబరు	భారత దారు / పట్టదారు పేరు	అనుభవదారు పేరు	అనుభవదారు ఆధీనంలో ఉన్న విస్తీర్ణము	అనుభవ స్వభావ
693	17-05	-	17-05	పట్ట	20-01	పట్ట					Devarayan Jay	2008/09	14	15
											క్రీ. సత్యానంద్ రావు దేవస్థానము	<ul style="list-style-type: none"> <li>13. రామకృష్ణ శిల్పం</li> <li>13. చంద్రశిల్పం</li> <li>13. వియలం శిల్పం</li> <li>13. వర్ణాశిల్పం</li> <li>13. శాశిలో శిల్పం</li> <li>13. సంకీర్ణ శిల్పం/లంగాశిల్పం, 1/2 లాంటి</li> <li>13. రామకృష్ణ శిల్పం/ శాశిలో శిల్పం</li> <li>13. భవానీ శిల్పం</li> <li>13. విల్లూరాలి లాం అంశులశిల్పం</li> <li>13. లలితా శిల్పం/ లాం భాగ్యశిల్పం</li> <li>13. లాం అంశులశిల్పం</li> <li>13. చంద్రశిల్పం/ వివిధ శిల్పం</li> <li>13. సందరి లాం భాగ్యశిల్పం</li> <li>13. శాశిలో శిల్పం/ రామకృష్ణ శిల్పం</li> </ul>		
694	16-25	0-30	15-35	పట్ట	19-50	పట్ట					క్రీ. సత్యానంద్ రావు దేవస్థానము	ఇంద్రకాంతి అంశులశిల్పం/ పట్టాశిల్పం	16-25	
695	16-03	-	16-03	u	22-51	u					క్రీ. సత్యానంద్ రావు దేవస్థానము	ఇంద్రకాంతి పాటలం శిల్పం	7-15	
696	14-18	-	14-18	u	24-01	u					క్రీ. సత్యానంద్ రావు దేవస్థానము	<ul style="list-style-type: none"> <li>13. పులకాశిల్పం</li> <li>13. సుందరి శిల్పం</li> <li>13. వియలం శిల్పం</li> </ul>	0-06 2-34 2-18	
697	12-37	-	12-37	u	17-99	u					క్రీ. సత్యానంద్ రావు దేవస్థానము	<ul style="list-style-type: none"> <li>13. సుందరి శిల్పం</li> <li>13. పులకాశిల్పం</li> <li>13. వియలం శిల్పం</li> </ul>	6-13 5-04 1-20	
698	16-04	0-03	16-01	u	17-99	u					క్రీ. సత్యానంద్ రావు దేవస్థానము	13. పులకాశిల్పం	16-04	

"True Extract"  
 12/09/20  
 Naib Tahsildar  
 Shamirpet Mandal,  
 Medchal-Malkajgiri Dist.

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	
వరుస సంఖ్య	సర్వే మరియు సబ్ డివిజన్ నెం.	పూర్తి విస్తీర్ణము	సాగుతు ఉపయోగపడని భూమి (టోటాల్ భూమి)	సాగుతు పనికి వచ్చు భూమి	భూమి స్వభావము పట్టి / బాండ్ / డ్రాఫ్ట్	శిస్తు రూ.	భూమి వివరణ మొట్ట / విశేషార్థం : ఒక పంట మూల్యం తెలిపిన పంట మూల్యం	ఇంచార్జ్ మరియు స్టాంప్ ఉన్నట్లైతే వివరం తాచి ఉన్నట్లైతే (హాబ్ లేదా కాలిబ్రేషన్)	వీటి పేర్లను తెలిపడం వల్ల కలిగిన అసదుత్తము (అందుకట్ట)	భాతా సంఖ్య	భాతాదారు / పట్టాదారు పేరు	అనుభవదారు పేరు	అనుభవ సాక్షాత్కరణము (ఉన్నట్లైతే)		
	687/5	3-00	-	3-00	ఎల్ల	6-25	ఎల్ల				Devuryyana	2009/10			
	687/E	2-35	-	2-35	"	6-19	"				జుంబుల్రాణంగి సీఎం ఆంధ్రప్రదేశ్	జుంబుల్రాణంగి సీఎం	3-00		
	688	17-39	-	17-39	"	30-00	"				జాల్మ కమలయగిరి తమయగి	గాల్ల వర్షంయ్యి " యల్లె-1 " క్రియ్య	0-37 0-39 0-38		
											క్రీ సతా రామప్పయ్య కైవస్థానము	C. రాంయ్యప్ప కల్లె C. సునకరి కల్లె	6-20 6-20		
												C. వర్షంయ్యి కల్లె C. అల్లె కల్లె	6-20 6-19		
	689	15-25	-	15-25	"	22-51	"				క్రీ సతా రామప్పయ్య కైవస్థానము	C. రాంయ్యప్ప కల్లె C. సునకరి కల్లె C. వర్షంయ్యి కల్లె C. అల్లె సునకరి కల్లె	15-25		
	690/1	1-20	-	1-20	"	2-12	"				క్రీ సతా రామప్పయ్య కైవస్థానము	C. రాంయ్యప్ప కల్లె C. సునకరి కల్లె C. వర్షంయ్యి కల్లె C. సునకరి కల్లె	1-20		
	690/2	18-00	-	18-00	"	26-19	"				క్రీ సతా రామప్పయ్య కైవస్థానము	C. వర్షంయ్యి కల్లె	18-00		
	691/1	5-11	-	5-11	"	9-01	"				"True Extract" Naib Tahsildar Shamirpet Mandal, Medchal-Malkajgiri Dist.	క్రీ సతా రామప్పయ్య కైవస్థానము	C. సునకరి కల్లె C. రాంయ్యప్ప కల్లె C. సునకరి కల్లె C. వర్షంయ్యి కల్లె	1-11 1-11 1-11 1-11	

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
వరుస సంఖ్య	సర్వే మరియు సబ్ డివిజన్ నెం.	పూర్తి విస్తీర్ణము	సాగుతు ఉపయోగపడని భూమి (పోటు భూము)	సాగుతు పనికి వచ్చు భూమి	భూమి స్వభావము పట్టా / ఇతరం / ప్రభుః	భూము వివరణ	భూము వివరణ మొట్టమొదట ఒక పంపు మాగాణి రెండవ పంపు మాగాణి	ఇతర భూము మొదటి పంపు మాగాణి రెండవ పంపు మాగాణి	నిర్దిష్ట పంటల వేరుగు పంటలు (కాబట్టి)	భూము నెంబరు	భూదారు / పట్టాదారు పేరు	అనుభవదారు పేరు	అనుభవ విస్తీర్ణము ఉన్న విస్తీర్ణము	అనుభవ విస్తీర్ణము
	691/2	15-00	-	15-00	పట్టా	25-50	పట్టా				Devarayam Tal	2009/10		
	692/506	18-08	-	18-08	పట్టా	25-50	పట్టా				శ్రీ సీతారామస్వామి దైవస్థానము	శంకర్ ప్రాజెక్టు వారాకర్ణి	15-00	
											శ్రీ సీతారామస్వామి దైవస్థానము	<ul style="list-style-type: none"> <li>B. రామక్రిష్ణ రెడ్డి</li> <li>B. చంద్రారెడ్డి</li> <li>B. వివేకు రెడ్డి</li> <li>B. సంజయ్ రెడ్డి</li> <li>B. వరుణ్ రెడ్డి</li> <li>B. గోపాల రెడ్డి 1/2 భాగం</li> <li>రామో చంద్ర కేశవ్</li> <li>P. రామ క్రిష్ణ రెడ్డి గోపాల రెడ్డి</li> <li>Y. బండారెడ్డి అంబాలి రెడ్డి</li> <li>జి. అన్నయ్య రెడ్డి</li> <li>T. జనార్దన్ రెడ్డి అంబాలి రెడ్డి</li> <li>T. అన్నయ్య గోపాల రెడ్డి</li> <li>K. రామ లాల్ గోపాల రెడ్డి</li> <li>P. అంబాలి అంబాలి రెడ్డి</li> <li>T. పద్మావతి అంబాలి రెడ్డి</li> </ul>		
	693	17-05	-	17-05	పట్టా	20-01	పట్టా				శ్రీ సీతారామస్వామి దైవస్థానము	<ul style="list-style-type: none"> <li>B. రామక్రిష్ణ రెడ్డి</li> <li>B. చంద్రారెడ్డి</li> <li>B. వివేకు రెడ్డి</li> <li>B. వరుణ్ రెడ్డి</li> <li>B. గోపాల రెడ్డి</li> <li>B. సంజయ్ రెడ్డి అంబాలి రెడ్డి 1/2 భాగం</li> <li>P. రామక్రిష్ణ రెడ్డి గోపాల రెడ్డి</li> <li>B. జనార్దన్ రెడ్డి</li> <li>B. వివేకు రెడ్డి అంబాలి రెడ్డి</li> <li>Y. అంబాలి రెడ్డి అంబాలి రెడ్డి</li> <li>సంజయ్ అంబాలి రెడ్డి</li> <li>పద్మావతి అంబాలి రెడ్డి</li> <li>P. అంబాలి అంబాలి రెడ్డి</li> <li>T. జనార్దన్ అంబాలి రెడ్డి</li> </ul>		

"True Extract"  
  
 Naib Talsildar  
 Shamirpet Mandal,  
 Medchal-Malkajgiri Dist.

44

